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MCRC-23384-2024

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 25th OF APRIL, 2025

MISC. CRIMINAL CASE No. 23384 of 2024

ABHA CHAURASIA AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Deeptanshu Shukla - Advocate for the petitioner.

Shri Rajesh Joshi - Govt. Advocate for the respondent/State.

ORDER

Learned counsel for the petitioner submits that the petitioner does not wish to pursue this petition filed u/S 482 of Cr.P.C. for quashing of the FIR and chargsheet in connection with Crime No. 132/2023 for offence punishable u/S 498A, 506, 294, 323, 34 of IPC & u/S 3/4 of Dowry Prohibition Act registered at Mahila Thana, Palasia, Distt. Indore. However, learned counsel requests that the trial Court may be directed to expedite the trial.

Considered. Prayer accepted.

This petition u/s 482 of Cr.P.C. is dismissed. However, the learned trial Court is expected to conclude the trial in compliance with mandate of law under the provision of Section 309 of Cr.P.C / Section 346 of BNSS, 2023, as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.

C.C. as per rules.

(SANJEEV S KALGAONKAR) JUDGE



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